GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO:2883
ANSWERED ON:13.03.2015
CONTRIBUTION TO NGOs
Kodikunnil Shri Suresh;Sreeramulu Shri B.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the number of Non-Governmental Organisations/Voluntary Organisations/ Social Welfare Societies in the country, as on date, State/UT-wise;

(b) the financial assistance provided by the Government to such NGOs/VOs/SWCs during each of the last three years and the current year;

(c) whether the said NGOs/VOs/SWCs have filed their balance sheet and other statutory statements during the said period, if so, the details thereof and if not, the reasons therefor along with the corrective steps taken/being taken by the Government in this regard;

(d) the details of the existing provisions of the law and other statutory directions of the Government regarding contributions to NGOs/VOs/SWCs by the companies along with the amount contributed to the NGOs/VOs/SWCs by the companies during each of the last three years and the current year, as on date, company-wise; and

(e) the other steps taken/being taken by the Government to monitor and improve the functioning of NGOs/VOs/SWCs in the country?

Answer

THE MINISTER OF CORPORATE AFFAIRS(SHRI ARUN JAITLEY)

(a) to (e) Non-Governmental Organisations (NGOs)/ Voluntary Organisations (VOs) are registered as societies or charitable trusts or not-for-profit companies under Central or State laws. Financial assistance may be provided to some of these entities under various schemes/programmes/projects administered by different Ministries/Departments. These entities are required to file their statutory returns as per procedure prescribed under the relevant laws. Information regarding the number of all such registered entities or financial assistance provided to them is not centrally maintained. Ministry of Corporate Affairs has not issued any direction to companies regarding contribution of funds to NGOs /VOs or societies set up with the objective of social welfare.